

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal Nos.280-281/2018

MANI RAM & ORS. ETC.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 152133/2021 - GRANT OF BAIL)

Date : 13-12-2021 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Appellant(s) Mr. Siddharth Dave, Sr. Adv.
Mr. Saurav Singh Chauhan, Adv.
Ms. Saroj Tripathi, AOR

For Respondent(s) Mr. Adarsh Upadhyay, AOR
Mr. Amol Chitravanshvi, Adv.
Mr. Abhishek Chaudhary, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the appellant No.2 in Criminal Appeal No.280 of 2018 confines the prayer to interim bail on medical reasons. The medical reports are stated to be annexed.

Issue notice.

Learned counsel for the State accepts notice.

Let the medical condition of the appellant No.2 be verified.

List on 17.12.2021.

(RASHMI DHYANI)
COURT MASTER

(POONAM VAID)
COURT MASTER